

PORT TRUSTS FOR MORMUGAO,  
TUTICORIN AND MANGALORE

\*313. SHRI NIRANJAN SINGH:  
Will the Minister of TRANSPORT be  
pleased to state:

(a) whether Government propose  
to set up Port Trusts under the Major  
Port Trusts Act 1963, at Mormugao,  
Tuticorin and Mangalore; and

(b) if so, when; and if not, the  
reasons therefor?

THE MINISTER OF TRANSPORT  
(SHRI RAJ BAHADUR): (a) and (b) A  
Port Trust Board was set up in res-  
pect of the major port of Mormugao,  
under the Major Port Trusts Act, 1963,  
with effect from the 1st July, 1964.  
Tuticorin and Mangalore are minor  
ports and are under the administra-  
tive jurisdiction of the Government  
of Madras and the Government of  
Mysore, respectively. At both these  
ports, Port Trust Boards have been  
set up by the State Governments  
under the Tuticorin Port Trust Act,  
1924, and the Mangalore Port Trust  
Act, 1953, which are local Acts.

The question of application of the  
Major Port Trusts Act, 1963, to the  
ports of Tuticorin and Mangalore can  
be considered only when they are  
fully developed and it is decided to  
declare them as major ports.

मध्य प्रदेश में निर्वाचन के लिये न्यायालयों  
द्वारा अयोग्य घोषित किये गये व्यक्ति

\*११४. श्री गिरिराज किशोर कपूर :  
क्या विधि संती १४ मितम्बर, १९६४ को  
राज्य सभा में अतारंकित प्रश्न संख्या ३४०  
के दिये गये उत्तर को देखेंगे और यह बताने की  
कृपा करेंगे कि :

(क) मध्य प्रदेश में ऐसे व्यक्तियों की  
संख्या कितनी है जिन्हें "१९६० के निर्वाचन"  
के पश्चात् न्यायालयों ने अयोग्य घोषित कर  
दिया था और जिन्हें बाद में निर्वाचन आयोग  
ने योग्य घोषित कर दिया था; और

(ख) क्या विरोधी दल के किसी  
व्यक्ति को भी न्यायालय द्वारा अयोग्य  
ठहराये जाने के बाद निर्वाचन आयोग ने  
योग्य घोषित किया है ?

†[PERSONS DECLARED DISQUALIFIED BY  
COURTS FOR ELECTIONS IN M. P.]

\*314. SHRI G. K. KAPOOR: Will  
the Minister of LAW be pleased to  
refer to the answer given to Unstar-  
red Question No. 340 in the Rajya  
Sabha on the 14th September, 1964  
and state:

(a) what is the number of persons  
in Madhya Pradesh who were declar-  
ed by the courts as disqualified for  
election after the "1962 Election" and  
who were later on declared as quali-  
fied by the Election Commission; and

(b) whether any person belonging  
to an opposition party has also been  
declared qualified by the Election  
Commission after he was disqualified  
by the court?]

विधि मंत्रालय में उपमंत्री (श्री जगन्नाथ  
राव) : (क) और (ख) चार व्यक्ति,  
अर्थात् श्री जाल्ति स्वरूप शर्मा (निर्दलीय),  
श्री भागीरथ त्रिलोया (जनसंघ), श्री मोहन  
सिंह (जनसंघ) और श्री विद्याचरण शुक्ल  
(कांग्रेस) लोक प्रतिनिधित्व अधिनियम,  
१९५१ की धारा १४० के अधीन मसद् और  
राज्य विधान मंडलों की सदस्यता के लिये  
अनर्ह हुए ।

निर्वाचन आयोग को अनर्हता हटाने के  
लिये चारों व्यक्तियों से अभ्यावेदन प्राप्त हुए ।  
निर्वाचन आयोग ने श्री विद्याचरण शुक्ल की  
अनर्हता की कालावधि घटा दी किन्तु दूसरों के  
अभ्यावेदन अस्वीकार कर दिये । श्री मोहन  
सिंह का अपर अभ्यावेदन निर्वाचन आयोग  
के समक्ष लम्बित है ।

†[ ] English translation.

†[THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): (a) and (b) Four persons, namely, Shri Shanti Swaroop Sharma (Independent), Shri Bhagirath Bilgaiya (Jan Sangh), Shri Mohan Singh (Jan Sangh) and Shri Vidya Charan Shukla (Congress), incurred disqualification for membership of Parliament and of State Legislatures under section 140 of the Representation of the People Act 1951.

The Election Commission received representations from all the four persons to remove the disqualification. The Election Commission reduced the period of disqualification of Shri Vidya Charan Shukla but rejected the representations of others. A further representation of Shri Mohan Singh is pending with the Election Commission.]

### टैक्सी और स्कूटर के किरायों में वृद्धि

\*३१५. श्री राम सहाय : क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजधानी में टैक्सियों और स्कूटरों के किराये बढ़ाने का कोई प्रस्ताव है ; और

(ख) क्या किराये बढ़ाने पर विचार करने के साथ ही साथ वह इस सम्बन्ध में कोई उपाय सोच रहे हैं कि लोगों को टैक्सी तथा स्कूटर ड्राइवरों द्वारा तंग न किया जा सके ?

### †[RISE IN THE TAXI AND SCOOTER FARES

\*315. SHRI RAM SAHAI: Will the Minister of TRANSPORT be pleased to state:

(a) whether there is any proposal to raise the fares of taxis and scooters in the capital; and

(b) whether, while considering the rise in the fares, he is also contemplating certain measures in order to

prevent harassment to the public at the hands of taxi and scooter drivers?]

परिवहन मंत्री (श्री राज बहादुर) :

(क) दिल्ली में टैक्सियों के किराये बढ़ाने का एक प्रस्ताव राज्य परिवहन अधिकारी के विचाराधीन है ।

अधिकारी को एक प्रतिवेदन प्राप्त हुआ है कि दो सीटों वाले आटोरिक्सा के किराये की दरें भी बढ़ाई जानी चाहिये । इस मामले में अधिकारी ने अभी कोई निर्णय नहीं लिया है ।

(ख) जी हाँ, एक योजना बनाई जा रही है जिसके अन्तर्गत इंफोर्समेंट स्टाफ जनता को तंग करने की शिकायतों पर शीघ्र और प्रभावकारी कार्यवाही कर सकेंगे ।

†[THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) A proposal to increase the fares for taxis in Delhi is under the consideration of the State Transport Authority.

A representation has been received by the Authority that the rates of hire for two-seater auto-rickshaws should also be raised. The Authority has not yet taken any decision in the matter.

(b) Yes. A scheme is being drawn up, whereunder the Enforcement Staff will be able to attend to complaints of harassment to the public quickly and effectively.]

### SCHEME FOR ROAD TRANSPORT Co-OPERATIVES

\*316. SHRI P. C. MITRA: Will the Minister of TRANSPORT be pleased to state whether his Ministry has prepared any scheme for Road Transport Co-operatives to relieve educated unemployment in the country and if so, what are the details of the Scheme?